

FORM A**PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF
FOUR COINS GLOBAL INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Four Coins Global India Private Limited
2	Date of Incorporation of Corporate Debtor	30.06.2015
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:52390DL2015PTC282194
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: H. No. 320, Plot No. H-7 Behind PP Design State, Aggrawal Plaza, Pitampura, DELHI-110034
6	Insolvency Commencement Date in respect of corporate debtor	Date of order:-30.09.2019 Order received on 03.10.2019
7	Estimated Date of closure of insolvency resolution process	28.03.2020 (180 th days from the commencement of Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Brahm Datt Verma IBBI/IPA-003/IP-N00056/2017-18/10496
9	Address and E-mail of the interim resolution professional, as registered with the Board	B-1/1, Pink Apartments, Sector-13, Rohini, DELHI-110085 E-mail: bdverma.rp@gmail.com
10	Address and E-mail to be used for correspondence with the interim resolution professional	11-CSC, DDA Market, A-Block, Saraswati Vihar, DELHI-110034 E-mail: ip.fourcoins@gmail.com
11	Last date for submission of claims	17.10.2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13	Names of Insolvency Professionals identified to act as Authorised	Not Applicable



	Representative of creditors in a class (Three names for each class)	
14	(a) Relevant Forms and	Web: www.ibbi.gov.in/download_form.html Please refer Note 1 for applicable form Physical address: as in (10) above.
	b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Four Coins Global India Private Limited on 30.09.2019 (Order received on 03.10.2019)

The creditors of Four Coins Global India Private Limited are hereby called upon to submit their claims with proof on or before 17.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Note:1

- Form B: for claims by Operational Creditors (except Workmen and employees)
- Form C: for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a Class
- Form D: for Claims by a workman and employee
- Form E: for Claims by Authorized Representative of Workmen and Employees

Submission of false or misleading proofs of claim shall attract penalties.




BRAHM DATT VERMA
Interim Resolution Professional
Four Coins Global India Private Limited
Date: 04.10.2019
Place: Delhi
Mobile: 9811443244